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MINISTRY OF LAW AND JUSTICE

(Department of Justice)

NOTIFICATION

New Delhi, the 31st May 1988

G. S. R. 678(E).—In exercise of the powers conferred by sub-section (1) of section 22 of the Family Courts Act, 1984 (66 of 1984), the Central Government, with the concurrence of the Chief Justice of India, hereby makes the following Rules, namely :—

1. *Short title and commencement.*—(1) These rules may be called "the Family Courts (Other Qualification for appointment of Judges) Rules, 1988".

(2) They shall come into force on the date of their publication in the *Official Gazette*.

2. *Other qualifications for appointment of a Judge.*—A person shall not be qualified for appointment as a Judge of a Family Court unless he fulfills the conditions specified in clause (a) or clause (b) of sub-section (3) of section 4 of the Family Courts Act, 1984 (66 of 1984) or possess the following other qualifications, namely :—

(i) a Post-Graduate in Law with specialisation in Personal Laws ;

OR

a Post-Graduate degree in Social Sciences such as Master of Social Welfare, Sociology, Psychology/Philosophy with a Degree in Law ; and

(ii) at least seven years experience in field work/research or of teaching in a Government Department or in a College/University or a comparable academic institute, with special reference to problem of women and children ;

OR

seven years' experience in the examination and/or application of Central/State Laws relating to marriage, divorce, maintenance, guardianship, adoption and other family disputes.

3. *Decision of questions.*—If any question arises about the interpretation of the provisions of these Rules, the Central Government shall decide the same.

[ F.No. 79-1-85-Jus (JR) ]  
J. S. BADHAN, JT. SECY.